

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: **21 JAN 1994**

513 of 1993.

APPLICATION NO(s) _____

APPLICANTS: Smt. N.S. Gowramma

RESPONDENTS: Secretary, Ministry of
Railways, New Delhi & Ors.

TO.

1. Sri.V.Narayana Swamy,
Advocate, No.32/22,
Hospital Road,
Hotel Dhanalakshmi Darshan,
Menaka Telkies Cross,
Bangalore-560053
2. Sri.A.N.Venugopal Gowda,
Advocate, No.8/2, Upstairs,
Opp: Bangalore Hospital,
R.V.Road, Bangalore-4.
3. The General Manager,
Southern Railways,
Park Town/Madras-3.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 21-12-1993.

gm*

Re. Shauha
for DEPUTY REGISTRAR 21/1/94
JUDICIAL BRANCHES.

9
Received for S.M.1
NSM

tiral benefits of the applicant in accordance with Rule

2544 as was in force before it was amended by Notification dated 5-12-1988.

- (2) The arrears due to the applicant on the basis of the recomputation as aforesaid shall be calculated and paid.
- (3) These directions shall be carried out within a period of three months from the date of receipt of the copy of this order.

(4) If the amounts due to the applicants are not paid within the prescribed time, the amounts due shall be paid with interest at 12% per annum from the date of this order till the date of payment.

(5) The payment of pension and retirement benefits as per the aforesaid directions shall stand regulated/adjusted in accordance with the orders/directions as may be issued by the Supreme Court in S.L.P.NO.10373 of 1990 against the decision of the Ernakulam Bench of this Tribunal in Application No.K-269/88.

(6) No costs.

Sd-
MEMBER(A)

Sd-
VICE-CHAIRMAN.

TRUE COPY

Sc Shaker

21/1/94

FOR THE CHIEF

SECRETARY

TO THE CHIEF

SECRETARY

Recd. as R.L.N. 1721.

Necessary action pl.

SECTION-I VA

FROM: ASSISTANT REGISTRAR

17/5/95

So (II) / Shri B

D. NO. 3919/95/IV-A.

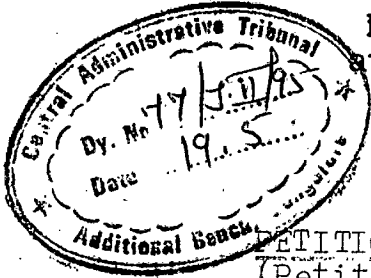
TO

THE REGISTRAR

High Central Admn. Tribunal,
at Bangalore.

SUPREME COURT OF
INDIA NEW DELHI.

DATED:- 8.5.1995



PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 11102 OF 1995
(Petition under Article 136 of the Constitution of India for
Special Leave to Appeal from the Judgment and Order dated
21.12.1993 of the Central Admn. Tribunal at Bangalore
in Original Application No. 513 of 1993.)

The Union of India & Ors.

.....Petitioners

Versus

Ms. N. S. Gowramma

....Respondent

Sir,

I am directed to forward herewith a certified copy of
the **Order** of this Court dated **1.5.1995**
passed in the matter above-mentioned, for your information
and necessary action.

Please acknowledge receipt.

Yours faithfully,

H. S. Gowramma
9/5/95

ASSISTANT REGISTRAR

Copy to:-

/Joshi/

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 513 OF 1993

TUESDAY THIS THE 21ST DAY OF DECEMBER, 1993.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. V. Ramakrishnan, ... Member(A)

Smt. N.S. Gowramma,
Aged about 56 years,
W/o late Sri N.R. Shivagangaiah,
Railway Guard-A Grade, R/a D.No.1249,
3rd Cross West, K.N. Extension,
Yeshwanthapur, Bangalore-560 022.

.. Applicant.

(By Advocate Shri V.N. Swamy)

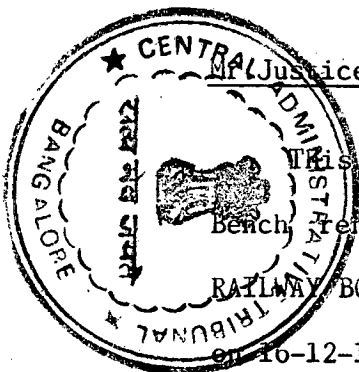
v.

1. The Union of India
represented by its Secretary,
Government of India,
Ministry of Railways, New Delhi.
2. The Chairman,
Railway Board, Rail Bhavan,
New Delhi.
3. The General Manager,
Southern Railways, Park Town,
Madras.
4. The Divisional Railway Manager
Mysore Division, Southern Railway,
Mysore.
5. The Divisional Railway Manager,
Bangalore Division,
Southern Railway, Bangalore.

.. Respondents.

(By Standing Counsel Shri A.N. Venugopal)

ORDER



Justice P.K. Shyamsundar, Vice-Chairman:-

This case is actually covered by the order of the Full Bench rendered in C.R. RANGADHAMAIAH AND OTHERS v. CHAIRMAN, RAILWAY BOARD AND OTHERS (O.A.No.395 TO 403 OF 1991 etc. decided on 16-12-1993). Following the same we make the following order:

- (1) The respondents shall recompute the pension and other retiral benefits of the applicant in accordance with Rule

2544 as was in force before it was amended by Notification dated 5-12-1988.

- (2) The arrears due to the applicant on the basis of the recomputation as aforesaid shall be calculated and paid.
- (3) These directions shall be carried out within a period of three months from the date of receipt of the copy of this order.
- (4) If the amounts due to the applicants are not paid within the prescribed time, the amounts due shall be paid with interest at 12% per annum from the date of this order till the date of payment.
- (5) The payment of pension and retirement benefits as per the aforesaid directions shall stand regulated/adjusted in accordance with the orders/directions as may be issued by the Supreme Court in S.L.P.NO.10373 of 1990 against the decision of the Ernakulam Bench of this Tribunal in Application No.K-269/88.
- (6) No costs.

Sd-
MEMBER(A)

Sd-
VICE-CHAIRMAN.

TRUE COPY

Sd- Shauhar

21/1/94

SECTION OFFICER
ERNAKULAM BENCH TRIBUNAL
ADDITIONAL BENCH
BANGALORE